BIHAR

Notification No. SRO 103 dated 7th Feb. 1970 published in

S.R.O. 103 dated 7th Feb, 1970—In exercise of the powers conferred
by Section 3 of the Cantonments (Extension of Rent Control Laws) Act, 1957 (46
of 1957), the Central Government hereby extends to the cantonments in the State
of Bihar Building (Lease, Rent and Eviction) Control Act. 1947 (Bihar Act, 3 of
1947) as in force in the State of Bihar on the date of this notification, with the
following modifications, namely:—

In the said Act:—

1. In Section 1—

for sub-section (2), the following sub-section shall be substituted namely:—

“(2) it applies to the areas declared to be cantonment under Section 3 of the
Cantonments Act, 1924 (2 of 1924) in the State of Bihar”,

2. After Section 1 the following Section shall be inserted, namely:—

“1-A. The provisions of this Act shall not apply to:—

(a) any premises within the cantonment belonging to the Government
or to a Cantonment Board;

(b) any tenancy or other like relationship created by a grant from the
Central Government in respect of premises within the cantonment
taken on lease or requisitioned by the Central Government; or

(c) any house within the cantonment which is, or may be, appropriated
by the Central Government on lease under the Cantonments
(House-Accommodation) Act, 1923 (6 of 1923)”.

3. In Section 8, under sub-section (3), for the “Explanation, the following
“Explanation” shall be substituted, namely:

“Explanation:—‘Municipal assessment’ in this Section means the annual
value of the property as determined under the Cantonments Act, 1924 (2 of 1924)
and if the fair rent of only a portion of such building is to be determined, the
proportionate annual value of such portion as may be determined by the controller”.

4. In Section 23A, for the words “the local authority”, the words “the
Cantonment Board” shall be substituted.

5. Section 25 shall be omitted.

6. The Schedule shall be omitted.